

National Company Law Tribunal

Allahabad Bench

CP NO. 85/14(1)/ALD/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.03.2017

NAME OF THE COMPANY: M/S M.V Polyplast Ltd & Ors

SECTION OF THE COMPANIES ACT: U/S 14 of companies act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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CP NO 85/14(1)/ALD/2016 M.V Polyplast Ltd & ors

Mr Awadesh singh C.A represents the company petitioner. The present petition is filed under section 14 of company act 2013, seeking approval of this Tribunal for reconversion of company from Public limited to Private limited. Pursuant to special resolution of dated 07/09/2016 passed by the Board of director and further ratified by the EOGM meeting of the company held on 12/09/2016.

The company has prayed for that its reconversion from public limited to private limited be approved.

We have heard submission of the representative of the company, he pointed out that the factual position about current status of the company as sought for by this Tribunal in its order dated 27.01.2017 has been clarified by the company by making written submission, enclosing relevant and necessary enclosures. Which is on record in the present matter and from this Registry notices were issued to central government through office of ROC were issued by the petitioner. However, till date no comments/objection from their side is received. Therefore, the Tribunal may infer such the office of central government e.g. RD/ROC is not having any objection for grant of permission and

approve the resolution passed by the company in its extraordinary general meeting dated 12.09.2016 for being reconverted into a private limited from public limited.

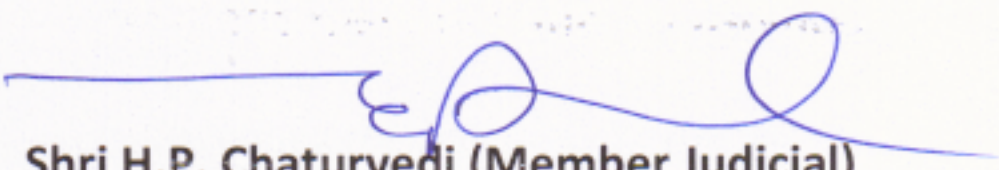
The order in detail is dictated separately.

The present company is allowed. The prayer made there in is made absolute.

The, parties to act upon as per the order of this court passed under section (14) of company act of 2013 for further cause of Action/Steps to be taken in the matter.

A copy of this order be communicated to the office of ROC Kanpur. The petition stand disposed of accordingly.

Date-09.03.2017



Shri H.P. Chaturvedi (Member Judicial)